

Sixteenth Loksabha

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Title: Need to provide basic needs to 24 Tribal colonies of Chamarajanagar district, Karnataka.

SHRI R. DHRUVANARAYANA (CHAMARAJANAGAR): I would like to state that Chamarajanagar District of Karnataka State comes under my Constituency and in this District there are about 38,000 Tribes from 7462 families living in 148 Tribal Colonies. Under Central and State Sector schemes, since 2013-14 huge grant has been released for providing infrastructure development of tribal colonies like Construction of New Houses, Repairs of Old Houses, Drinking Water facilities, Road connectivity, Construction of Culvert/bridges, providing Electricity etc.

As per Forest Rights Act, the above infrastructure development works should be implemented in Tribal Colonies. But the Officers of Forest Department are not allowing the implementation of the above works for one or the other reason. Hence out of 148 Tribal Colonies of Chamarajanagar District, Tribes in 24 Tribal Colonies (Gombegallu, Nalli Katri, Bedaguli, Puranipodu etc.) still live in darkness, they are still drinking pond water and without basic needs, they are unable to provide education to their children and they are not in a position to go to Hospitals for treatment etc.

For the reasons explained above, I hereby urge the Union Government to grant permission through Forest Department for providing basic needs to the 24 Tribal Colonies of Chamarajanagar District (Karnataka) under Forest Rights Act.